

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2188
ANSWERED ON:18.12.2013
OWNERSHIP RIGHT TO SLUM DWELLERS
Pandurang Shri Munde Gopinathrao;Tandon Shri Lal Ji

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Union Government has formulated any scheme to give ownership right to the slum-dwellers;
- (b) if so, the details thereof and the number of people likely to be benefited therefrom; and
- (c) the time by which the said scheme is likely to be implemented?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION [DR. (MS.) GIRIJA VYAS]

(a) to (c): Yes, Madam. The Government of India has launched Rajiv Awas Yojana (RAY) as Centrally Sponsored Scheme on 3.9.2013 for the period of 2013-2022. The RAY Guidelines stipulate 'commitment and willingness to assign mortgage-able and renewable, long-term (15 years) inheritable lease rights to slum dwellers who have been a resident of the slum for more than 5 years' as one of the mandatory reforms. All cities/UAs are eligible under the Scheme. RAY envisages two-step implementation strategy i.e. preparation of Slum free City Plan of Action (SFCPoA) and preparation of projects for selected slum. The selection of cities/UAs under the scheme is to be made by the States in consultation with the Centre. Under the scheme, Central government provides assistance of 50% of the project cost for Cities/ UAs with Population more than 5 lakhs, 75% of the project cost for Cities/ UAs having population less than 5 lakhs and 80% of the project cost to cities in North-Eastern Region and special category States (Jammu & Kashmir, Himachal Pradesh & Uttarakhand) irrespective of their population. The scheme targets to benefit 1 million Households under RAY during XIIth Plan.